

BEFORE THE NATIONAL GREEN TRIBUNAL PRINCIPAL
BENCH, NEW DELHI

EXECUTION APPLICATION NO. 66 OF 2025

IN

ORIGINAL APPLICATION NO. 492 OF 2022

IN THE MATTER OF:

Green Wood City Villa Jan Welfare Society & Anr Applicant

Versus

Godwin Construction Company Pvt Ltd & Others Respondent(s)

**AFFIDAVIT OF DISTRICT MAGISTRATE MEERUT ON
BEHALF OF CHIEF SECRETARY STATE OF UTTAR PRADESH
IN COMPLIANCE OF ORDER DATED 18.03.2026 PASSED BY
THIS HON'BLE TRIBUNAL**

The Respondent No.6 herein states as under

MOST RESPECTFULLY SHOWETH:

I, Dr.Vijay kumar Singh aged about 55 years, S/o Late Shri
Parmanad Singh presently posted as District Magistrate Meerut,




Uttar Pradesh, the deponent, do hereby solemnly state and affirm as under: -

1. That I am the above-mentioned officer of the answering Respondent No.6 and is duly competent to file the present affidavit on behalf of Chief Secretary State of Uttar Pradesh and is well conversant with the facts and the circumstance of the instant case and is competent to swear this affidavit. A copy of Government Order/Authorization Letter dated 15.06.2026 authorising the deponent is annexed herewith and marked as **Annexure R-1.**

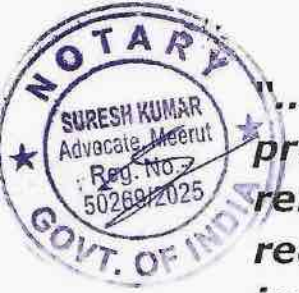
2. That the Deponent has read and understood the contents of the present affidavit. The averments made in the Execution Application, which are not specifically admitted hereunder, must be considered to have been denied by the Deponent.

3. That the contents of the present affidavit have been drafted by my counsel on my instructions and the



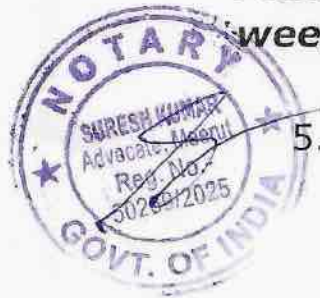
contents of the same are true to my knowledge and nothing material has been concealed therefrom.

4. That this Hon'ble Tribunal vide it's order dated 18.03.2026 was pleased to issue the following directions: -



..... **6 Recovery of the EC from the project proponent is likely to some take time whereas the remediation of the environmental damage caused requires immediate action with expenses to be incurred for implementation thereof and delay in remediation of environmental damage caused may result in irreversible effect on environment. Therefore, we consider it appropriate to seek response from Chief Secretary, Government of Uttar Pradesh as to why State of Uttar Pradesh be not directed to pay the amount of EC for remediation of environmental damaged caused immediately and to recover the same from the respondent no. 1-project proponent in due course of time.**

7. Response by way of affidavit in this regard may be filed by the Chief Secretary, Government of Uttar Pradesh or officer duly authorized by him within eight weeks....."



5. That the present affidavit is being filed in respectful compliance of the order dated 18.03.2026 passed by this Hon'ble Tribunal.

[Handwritten signature]

6. That it is submitted that deponent herein in respectful compliance of the order dated 18.03.2026 passed by this Hon'ble Tribunal has filed his separate additional affidavit on 16.05.2026 in the aforesaid Execution Application.

7. That it is respectfully submitted that the deponent herein in respectful compliance of order dated 25.03.2026 passed by the Hon'ble High Court and the directions contained therein (specifically para 10 of the aforesaid order) has heard all the aggrieved parties including the applicants and the respondents and has meticulously perused the submissions made by them.

8. That it is respectfully submitted that the deponent herein, in respectful compliance order dated 25.03.2026 passed by the Hon'ble High Court has heard all the respective parties after disposing of the application dated 07.04.2026 submitted by the Respondent No. 1 Shri Jitendra Singh Bajwa and Shri Bhupendra Singh Bajwa on merits, it would be legally

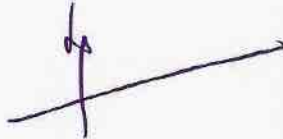


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expedient to ensure further action in respect of the Recovery Certificate/RC issued by the UP Pollution Control Board. According within a time period of 08 weeks given by the Hon'ble High Court in his order dated 25.03.2026.

9. That it is further submitted that at present, the colony Green Wood City Villa is occupied and its sewage is being treated by the Meerut Development Authority through its own common STP. The solid waste generated in the colony is being disposed through Municipal Corporation Meerut.

10. That in light of above-mentioned facts and circumstances it is most respectfully prayed before this Hon'ble Tribunal, that the State Government of Uttar Pradesh may not be saddled with exemplary amount and further may not be directed to pay the amount of EC for remediation.



11. That the State Government of Uttar Pradesh is duty bound to ensure that the strict compliance of orders passed by this Hon'ble Tribunal is duly complied with in both letter and spirit.



12. That the instant affidavit filed on behalf of the Chief Secretary State of Uttar Pradesh by the District Magistrate Meerut be taken on record, in the interest of justice.

[Signature]
DEPONENT

Verification

I, the deponent above named do hereby verify and state that the contents of the foregoing paragraphs of the above application are true to the best of my knowledge and belief, no part of it is false and nothing material has been concealed there from.

On this 16th day of May, 2026.

[Signature]
DEPONENT

Name *Dr. Vijay Kumar Singh*
Shri *Dr. Vijay Kumar Singh*
Residence *Dr. Vijay Kumar Singh*
Identified by *Dr. Vijay Kumar Singh*
Date *16* Month *05* Year *2026*



SURESH KUMAR
Advocate, NOTARY
Meerut

**ATTESTED
NOTARY**

SURESH KUMAR
Reg.-50269/2025
GOVT. OF INDIA
MEERUT
C/P Mob - 9897887596

Serial No. *16/05/2026*
Date *16/05/2026*
Registration No. - 50269/2025
Chamber No.-1, Jain Milan Pyau
Chopla, Collectorate, Meerut - 250001

मा० एन०जी०टी० प्रकरण / महत्वपूर्ण

अग्रिम सुनवाई तिथि 19.05.2026

संख्या- एन०जी०टी०-479 /81-7-2026-23(रिट)/2018

प्रेषक,

चिरंजी लाल,

संयुक्त सचिव,

उ०प्र० शासन।

सेवा में,

जिलाधिकारी,

मेरठ।

पर्यावरण, वन एवं जलवायु

परिवर्तन अनुभाग-7

लखनऊ : दिनांक : 15 मई, 2026

विषय-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित Execution Application No. 66/2025 In Original Application No. 492/2022 Green Wood City Villa Jan Welfare Society Through Its President Ravindra Singh Versus Godwin Construction Company Pvt Ltd Through Its Director & Ors. में पारित मा० अधिकरण के आदेश दिनांक 18.03.2026 के अनुपालन के संबंध में।

महोदय,

उपर्युक्त विषयक पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन के पत्र संख्या- मु० स०-13/81-7-2026-23(रिट)/2018, दिनांक 23.03.2026 (छयाप्रति संलग्न) तथा पत्र संख्या-एन०जी० टी०-380/81-7-2026-23(रिट)/2018, दिनांक 11.05.2026 (छयाप्रति संलग्न) के क्रम में प्रेषित अपने पत्र संख्या-1288/सी०आर०ए०/आर०सी०-प्रथम/प्रदूषण/2026-27, दिनांक 14.05.2026 का कृपया संदर्भ ग्रहण करने का कष्ट करें।

2- अतः इस संबंध में मुझे यह कहने का निदेश हुआ है कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेश दिनांक 18.03.2026 के अनुपालन में आवश्यक कार्यवाही सुनिश्चित करते हुए स्थायी अधिवक्ता, श्री अंकित वर्मा, मा० एन०जी०टी०, नई दिल्ली से समन्वय स्थापित कर समयान्तर्गत मा० अधिकरण में प्रतिवादी संख्या-8 (State of Uttar Pradesh Through the



Chief Secretary) की ओर से Affidavit दाखिल करने तथा दाखिल किये गये Affidavit की प्रति सहित कृत कार्यवाही से मुख्य सचिव कार्यालय, उ०प्र० शासन (Email-csup@nic.in) एवं पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email-envsection7@gmail.com) को अवगत कराने का कष्ट करें।

यह पत्र सक्षम स्तर से प्राप्त अनुमोदन / लिए गए निर्णय के क्रम में निर्गत किया जा रहा है। प्रश्नगत प्रकरण मा० अधिकरण के समक्ष दिनांक 19.05.2026 को सुनवाई हेतु सूचीबद्ध है। आपका व्यक्तिगत ध्यान एवं समयबद्धता अपेक्षित है।

संलग्नक-यथोक्त।

भवदीय,

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CHIRAUNJI LAL
Date: 15-05-2026
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संयुक्त सचिव।

संख्या एवं दिनांक तदैव

प्रतिलिपि- निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- स्टॉफ ऑफिसर, मुख्य सचिव, उ०प्र० शासन।
- 2- सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
- 3- श्री अंकित वर्मा, स्थायी अधिवक्ता, मा० एन०जी०टी०, नई दिल्ली को इस आशय से प्रेषित कि प्रश्नगत प्रकरण में मा० अधिकरण द्वारा पारित आदेशों के अनुपालन में जिलाधिकारी, मेरठ से सम्पर्क कर अग्रेतर आवश्यक कार्यवाही सुनिश्चित कराने का कष्ट करें।

आज्ञा से,

Digitally signed by
SHALENDRA KUMAR
Date: 15-05-2026
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(शैलेन्द्र कुमार)
उप सचिव।

